

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2014

Subject : Approval of transmission tariff for "500 MVA, 400/220/33 KV ICT-II along with associated bays at Moga Sub-station"; and "500 MVA, 400/220/33 KV ICT along with associated bays at Ludhiana Sub-station" under "Augmentation of transformation capacity X in Northern Region Part-A, for tariff block 2009-14

Date of Hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : RRVPNL and 16 Others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:-

- a) The petition was initially filed for determination of transmission tariff for 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station (Asset-I), and 500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana Sub-station (Asset-II);
- b) The petitioner has now filed a separate petition (Petition No. 410/TT/2014) in respect of Asset-II. Thus, the instant petition now covers only one Asset, i.e. 500 MVA, 400/220/33 kV ICT II at Moga Sub-station;



- c) During the 30th Standing Committee meeting held on 19.12.2011, PSTCL proposed replacement of existing 3x250 MVA transformers by 3x500 MVA ICTs due to load growth in area.

2. The Learned Counsel for BRPL, Respondent No.12 submitted that the petitioner has claimed tariff for one spare 315 MVA ICT at Ludhiana and 2x250 MVA ICTs at Moga which have been kept as spare ICTs, for utilization in the event of failure of transformer. These assets are no more in use and hence should be kept out of the capital cost as per proviso to Regulation 7 (1) (c) of the 2009 Tariff Regulations

3. The Commission directed the petitioner to submit the following information, on affidavit, by 10.7.2015, with advance copy to the respondents:-

- a) Element-wise details of actual capital expenditure up to 31.3.2014, certified by auditors, along with all the revised tariff forms for the purpose of truing up, in line with the 2009 Tariff Regulations;
- b) Gross Block and cumulative depreciation value of the replaced 1x250 MVA ICT along with its date of commercial operation and corresponding debt-equity ratio;
- c) Supporting documents in respect of loans indicated in the Form-13 of the revised tariff forms, supporting documents for rates of interest on loans, repayment schedule and date of drawl of loans;
- d) The computation of IDC on cash basis and IEDC capitalized on cash basis for the asset;
- e) Whether entire amount of IDC and IEDC has been paid prior to the date of commercial operation?
- f) Detailed break-up of IDC capitalized among the elements (i.e. building, civil work, sub-station, transmission line, PLCC, etc.) in the instant petition; and
- g) Year-wise details of liability discharged, corresponding to initial spares procured up to cut- off date.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

(T. Rout)
Chief Legal

